

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 328/TT/2023

Subject	Petition for determination of tariff from COD to 31.3.2024 for transmission assets under “Establishment of 220/66 kV, 2x160 MVA GIS Sub-station at UT Chandigarh along with 220 kV D/C line from Chandigarh GIS to 400/220 kV Panchkula (PG) Sub-station.
Date of Hearing	27.2.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Uttar Pradesh Power Corporation Ltd. and 14 others
Parties Present	Shri Vivek Kumar Singh, PGCIL Shri Amit Yadav, PGCIL Ms. Ashita Chauhan, PGCIL

Record of Proceedings

Power Grid Corporation of India Ltd has filed the instant petition for determination of transmission tariff from COD to 31.3.2024 for two transmission assets under “Establishment of 220/66 kV, 2x160 MVA GIS Sub-station at UT Chandigarh along with 220 kV D/C line from Chandigarh GIS to 400/220 kV Panchkula (PG) Sub-station.”

2. The representative of the Petitioner submitted that on the last date of hearing on 15.12.2023, the Commission directed the Electricity Department, Union Territory of Chandigarh (EDUTC) to make its submissions on the Petitioner’s plea for approval of the proposed COD of the transmission assets under Regulation 5(2) of the 2019 Tariff Regulations due to non-readiness of the associated transmission assets under the scope of work of EDUTC. Accordingly, the Petitioner vide its letter dated 23.2.2024, requested EDUTC to appear before the Commission in the present matter. He further sought two days’ time to file Revised Cost Estimate approved by the Board of Directors of the Petitioner with respect to the present Project.

3. After hearing the Petitioner, the Commission permitted the Petitioner to submit its Revised Cost Estimate and directed him to submit the following information on an affidavit by 15.3.2024, with an advance copy of the same to the Respondents:

- a. CPM/PERT chart indicating scheduled timelines and actually executed timelines.
- b. Status of the project as on 25.3.2020 and 1.4.2021 in accordance with the letters issued by Ministry of Power on 27.7.2020 and 12.6.2021 respectively.
- c. Impact of the Covid-19 pandemic on the Project.



d. Details of LD recovered/to be recovered/to be adjusted from each of the vendors on account of delay in execution of works and action taken as per the terms of the contract.

4. The Commission observed that none appeared on behalf of EDUTC despite notice being served upon it. In the interest of justice, the Commission granted the last opportunity to EDUTC to appear and file its reply, especially on the Petitioner's plea for approval of COD of the transmission assets under Regulation 5(2) of the 2019 Tariff Regulations by way of an affidavit by 22.3.2024, with an advance copy to the Petitioner and the Petitioner to submit rejoinder, if any by 1.4.2024. The further Commission directed the parties to adhere to the above timelines and observed that there would be no extension of time.

5. The matter will be listed for a final hearing on 5.4.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

